

**Levy of Service Charge instead of Tax on Agricultural Income**

4194. SHRI ANANTHA RAMULU MALLU: Will the Minister of FINANCE be pleased to state:

(a) whether suggestions have been received by Government that instead of levying tax on agricultural income it would be better to levy suitable service charges on the facilities being provided in rural areas and that the same should be deemed to 'profit tax' on irrigation, power and other similar useful economic facilities; and

(b) if so, what are the details and the progress made in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). No such suggestion is under consideration of Government.

**Allegations Against Class I Officers Regarding their wards working in Industrial Houses.**

4195. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3472 on 30th July, 1982 regarding allegations against Class I Officers regarding their wards working in industrial houses and state:

(a) whether the requisite information has since been collected and stated in the penultimate sentence of his above reply;

(b) if so, whether he would lay it on the Table of the House; and

(c) if not, how long more will it take and whether he will take into account those cases of officers in his Ministry of the rank of Under Secretary and above who retired during the current year 1982 and 1981 and had their sons employed in large Industrial Houses particularly in their local Officers/Branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c). The requisite information has since been collected and action to lay the same on the Table of the House shortly is being taken separately.

**Access of Liaison Officers and other Business Executives to Ministry and Attached Offices**

4196. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any fixed hour during which Liaison Officers and other Business Executives can visit his Ministry or its Attached Offices like CCI&E located in Udyog Bhavan, if so, what; if not, the reasons thereof;

(b) what check is being exercised over such Officers sneaking into the Branches/Sections in furtherance of their business and having access to papers or getting personally clarificatory communications or delivering such letters relating to their business; and

(c) what other measures he proposes to take to curb the anti-social activities of this class of persons within the precincts of his Ministry and prevent their frequent entry to the rooms of Officers and staff?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) There are no fixed hours for Liaison Officers in the Ministry. They meet the officers with prior appointments. Interviewing timing in CCI&E's office are from 2.30 P.M. to 4.00 P.M.; on all the weekdays except Saturdays.

(b) and (c). In CCI&E's office visitors are permitted to see Officers of the level of Dy. CCI&E and these Officers are sitting on ground, first and second floors. The Branches